

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 26th August, 1955.

The Lok Sabha met at Eleven of the Clock.

[Mr. DEPUTY-SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

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PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:

(1) Supplementary Statement No. V. Ninth Session, 1955 of Lok Sabha. [See Appendix VII, annexure No. 1]

(2) Supplementary Statement No. IX. Eighth Session, 1954 of Lok Sabha. [See Appendix VII, annexure No. 2]

(3) Supplementary Statement No. XIII. Seventh Session, 1954 of Lok Sabha. [See Appendix VII, annexure No. 3]

(4) Supplementary Statement No. XIX. Sixth Session, 1954 of Lok Sabha. [See Appendix VII, annexure No. 4]

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(5) Supplementary Statement No. XXIV. Fifth Session, 1953 of Lok Sabha. [See Appendix VII annexure No. 5]

(6) Supplementary Statement No. XXIX. Fourth Session, 1953 of Lok Sabha. [See Appendix VII, annexure No. 6]

(7) Supplementary Statement No. XXXII. Second Session, 1952 of Lok Sabha. [See Appendix VII, annexure No. 7]

(8) Supplementary Statement No. XXXII. Second Session, 1952 of Lok Sabha. [See Appendix VII, annexure No. 8]

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message, received from the Secretary of Rajya Sabha:

"In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 24th August, 1955, agreed without any amendment to the Industrial and State Financial Corporations (Amendment) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 28th July, 1955."

COMPANIES BILL.—contd.

Mr. Deputy-Speaker: The House will now resume further consideration of clauses 81 to 144 of the Companies Bill. Out of 5 hours allocated to these clauses, 2 hours and 15 minutes have already been availed of